GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

RAJYA SABHA

UNSTARRED QUESTION NO. 1173

ANSWERED ON 30/07/2025

Samagra Shiksha in Kerala

1173 **Dr. John Brittas:**

Will the Minister of *Education* be pleased to state:

- (a) whether funds have been withheld under Samagra Shiksha scheme for Kerala, citing State's refusal to sign MoU for PM SHRI project;
- (b) if so, the details thereof and the reasons therefor;
- (c) total amount due to Kerala under Samagra Shiksha scheme till date;
- (d) whether implementing National Education Policy or PM SHRI project were stipulated as original conditions at the time of approving Samagra Shiksha scheme;
- (e) if not, reasons for withholding funds meant for such Centrally Sponsored schemes, where States are also making a substantial financial contribution; and
- (f) the details thereof and response thereto?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY)

(a) to (f): Education is in the concurrent list of the Constitution and majority of the schools are under the domain of respective State and UT Governments. The Centrally Sponsored Scheme of Samagra Shiksha is implemented in partnership with all the States and UTs. Financial assistance is provided to all States and UTs for various components for implementation of the interventions under Samagra Shiksha as per norms. Accordingly, the annual plans under Samagra Shiksha are prepared by the States and UTs based on their requirements and priority and this is reflected in their respective Annual Work Plan and Budget (AWP&B). These plans are then appraised and approved/estimated by Project Approval Board (PAB) in consultation with the States and UTs as per the programmatic and financial norms of the scheme. The funds are released based on the fulfilment of conditions prescribed by Ministry of Finance.

The scheme of Samagra Shiksha has been aligned with the National Education Policy (NEP) 2020. The Centrally Sponsored Scheme of PM-SHRI envisages to showcase the implementation of the National Education Policy 2020 and emerge as exemplar schools over a period of time, and also offer leadership to other schools in the neighbourhood.

States and UTs are required to sign a Memorandum of Understanding (MoU) with the Department of School Education and Literacy (DoSE&L), Ministry of Education,

Government of India, for implementation of PM SHRI scheme. Out of 36 States/UTs, 33 States/UTs have signed the MoU so far. Three States, including Kerela, have not signed the PM SHRI MoU. The issue of PM SHRI MoU has been followed up with requests and reminders at the level of Secretary and Union Minister.

Amount of Central share proposed to the State of Kerala under Samagra Shiksha Scheme in last three years are as under:

(Rs. in Lakhs)

| Year | Proposed Central Releases |
|---------|---------------------------|
| 2022-23 | 34847.00 |
| 2023-24 | 32883.07 |
| 2024-25 | 42091.42 |
| 2025-26 | 44034.50 |
| Total | 153855.99 |

Since, the State of Kerela is implementing Samagra Shiksha Scheme which has been aligned with NEP 2020, it would be appropriate that the States come forward to implement and showcase all the initiatives of NEP 2020 including under PM SHRI Scheme in order to develop government schools of the States as exemplar schools to facilitate best school education services. In fact, implementation of Samagra Shiksha Scheme is implementation of NEP 2020 and PM SHRI Schools are exemplar schools of NEP 2020.
